

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month December 2023

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
5.12.2023 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	299/MP/2023	IPECL	Petition under Regulation 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation), Regulations, 2022 seeking condonation of delay in submitting application to the Central Agency for issuance of Renewable Energy Certificates For FY 2022-23 for additional 82 days beyond the specified due date of 30th June 2023 <i>(On admission)</i> .
	2.	214/AT/2023	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for the 600 MW Solar Power Projects (Tranche-viii) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
	3.	310/TL/2023	KBTL	Application under Section-14, 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for implementation of Transmission System for Evacuation of Power from potential renewable energy zone in Khavda area of Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route
	4.	304/TD/2023	EKIPTPL	Application under Sections 14 and 15 (1) of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for grant of an inter-State trading licence
	5.	271/MP/2023	GTTPL	Petition under Sections 17(3) & 17(4) of the Electricity Act, 2003 seeking approval for creation of security interest over Petitioner No. 1's assets, in favour of Petitioner No. 2 (including its assignees, transferees, novates) in respect of Petitioner No. 1's transmission project
	6.	699/MP/2020	PTCIL	Petition under Section 79 (1) I & (f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in Inter-State Transmission and related matters) Regulations, 2009, seeking directions in respect of an alleged LTOA of 144 MW granted to PTC India Limited in respect of free Power share of Government of Sikkim from 1200MW Teesta-III Hydroelectric Project in terms thereof.
	7.	188/MP/2021	CEPL	Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 seeking compensation on account of events pertaining to Change in Law events, read with Article 10 of the Power Purchase Agreement dated 19.12.20213 executed between the Petitioner and the Respondent No. 1.
	8.	347/MP/2022	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 to intervene, as Kerala Electricity Board Limited ('KSEBL') has illegally withheld payment of an amount in tune of Rs. 2,10,95,916/- (Rupees two crores ten lakhs ninety-five thousand nine hundred sixteen only) from the bills raised by the Petitioner for the month of June 2022 and July 2022.

9.	206/MP/2023	AP(41)PL	Petition for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.4.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. whereby it has issued certain directions in terms of which all existing and future overhead low and high voltage power lines in the Priority and Potential habitats of Great-Indian Bustard are necessarily required to be laid under-ground, in terms of Article 12 of the Power Purchase Agreement dated 17.9.2019 between M/s Azure Power Forty-One Private Limited and Solar Energy Corporation of India Limited.
10.	197/MP/2023	APMPL	Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. whereby it has issued certain directions in terms of which all existing and future overhead low and high voltage power lines in the Priority and Potential habitats of Great-Indian Bustard are necessarily required to be laid under-ground, in terms of Article 12 of the Power Purchase Agreement dated 27.11.2019 between M/s Azure Power Maple Private Limited and Solar Energy Corporation of India Limited.
11.	263/MP/2022	MPPMCL	Petition under Section 79 of the Electricity Act, 2003 for direction to Odisha Power Transmission Co. Ltd (OPTCL) to make refund of excess paid wheeling charges & short-term open access charges along with interest in respect of its transmission system of 220 KV D/C Rourkela - Tarkera - Budhipadar - Korba (Budhipadar - Korba Circuit 2 & 3 - Odisha portion) line and associated S/S bays to the Petitioner.
12.	257/MP/2022	RSC	Petition under Section 142 and 146 of the Electricity Act, 2003 for issuing necessary directions against the Respondents for non – compliance of the order dated 29.9.2017 in Petition No. 15/MP/2016 and initiating penal action against the respondents.
13.	61/MP/2023	IL&FS	Petition for seeking recovery of delayed payment interest towards failure of the Respondent No. 1 to pay the invoices/ bills for supply of power within the stipulated contractual timeframe; and (ii) compensation alongwith interest towards failure of the Respondent No. 1 to off-take the minimum quantum of power in terms of the short-term contracts for the relevant period.
14.	139/MP/2022	JITPL	Petition seeking execution of the Order dated 5.11.2018 read with corrigendum dated 3.12.2018 in Petition No. 159/MP/2017 and initiation of proceedings/action under Section 142, and Section 149 of the Electricity Act, 2003 read with Regulation 111 and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 against Respondent No. 1 i.e., Brihan Mumbai Electric Supply and Transport Undertaking for the non-compliance of the aforesaid order dated 5.11.2018 read with corrigendum dated 3.12.2018 in Petition No. 159/MP/2017.
15.	182/MP/2023	CTUIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking appropriate directions to recover the outstanding dues of transmission charges of the Respondents.
16.	394/MP/2019	CTUIL	Petition under Section 79(1) (f) of the Electricity Act, 2003 read with Regulation 20 and 21 of the Central Electricity Regulatory Commission (Sharing of Transmission Charges & Losses in inter-State Transmission)

				Regulations, 2010 and Regulation 111 of the Central Electricity Regulation Commission (Conduct of Business) Regulations, 1999,
	17.	372/MP/2022	SESPL	Petition under Section 79(1)l & Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant Of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct Of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited along with return of construction phase bank guarantee.
	18.	102/MP/2023	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.1.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited's 1,320 MW Power Project located in Haryana
	19.	114/MP/2023 alongwith Nos. 28/2023 & 51/2023	SIPL	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium term Open Access in inter-State Transmission and related matters) Regulations, 2009 for setting aside the letter dated 23.3.2023 issued by the Central Transmission Utility of India Limited (Part-heard)
	20.	85/MP/2021 along with IA No. 26/2021	TSSPDCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Section 79(1)(c) of the Electricity Act, 2003 challenging the levy of relinquishment charges by PGCIL.
	21	79/MP/2023	PSPCL	Petition under Section 79(1)(b) and (f) and Section 63 of the Electricity Act, 2003 for adjudication and recovery of the amount payable by Tata Power Company Limited on account of the Sellers Event of Default in terms of Article 14.1(iv) as read with 14.3.4 of the Power Purchase Agreement dated 22.4.2007.
	22.	92/MP/2023 along with I.A. No. 24/2023	TPCL	Petition under Section 142 of the Electricity Act seeking to initiate appropriate action against Gujrat Urja Vikas Nigam Limited inter alia against its deliberate non-compliance of directions as issued by this Commission vide its Order dated 3.1.2023 in Petition No. 128/MP/2022 (<i>On maintainability</i>)
	23.	117/MP/2023	GUVNL	Petition under Sections 79(1)(b) and (f) read with Sections 11, 29, 142, 146 and other applicable provisions of the Electricity Act, 2003 for adjudication on matters relating to the obligations of The Tata Power Company Limited (Generator) to supply electricity to the Petitioner in terms of the directions issued by the Ministry of Power, Government of India under Section 11 of the Electricity Act, 2003 dated 20.02.2023 read with the Power Purchase Agreement dated 22.4.2007.
5.12.2023 Tuesday At 3.00 P.M	24.	308/MP/2023 alongwith I.A.Nos.77,78, 95&96 /2023	MPPMCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no.1 (DVC) wherein the Respondent is seeking payment of differential annual

				fixed charges (Interlocutory application for filing documents and interim relief ,modification of order and mediations).
	25.	100/MP/2021 alongwith I.A.No.94/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.01.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018 (Interlocutory application for Mediations)
	26.	102/MP/2021 aongwith I.A.No.97/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.01.2020 passed by this Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017 (Interlocutory application for Mediations).
6.12.2023 Wednesday At 10.30 A.M. Misc and generation tariff Petitions	1.	331/AT/2023	BTL	Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Beawar Transmission Limited
	2.	332/TL/2023	BTL	Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of transmission license to Beawar Transmission Limited
	3.	343/AT/2023	BIITL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bhadla III Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
	4.	344/TL/2023	BIITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bhadla III Transmission Limited
	5.	322/TL/2023	GPTL	Application under Sec 14 of Electricity Act 2003 for Grant of Transmission License to Gurgaon Palwal Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
	6.	158/MP/2023	DMTCL	Petition under Section 79(1)(f) read with Section 79(1)(c) of the Electricity Act, 2003 for recovery of deemed transmission charges from the date of Deemed Commercial Operation being 31.3.2017 up to 15.4.2017 of 2 x 500 MVA, 400/220kV Darbhanga sub-station And Muzaffarpur-Darbhanga 400kV D/C line with triple snowbird forming part of the Eastern Region System Strengthening Scheme-VI established under tariff based competitive bidding, which remained unrecovered due to non-availability of 220 kV Downstream transmission Network developed by Bihar State Power Transmission Company Limited.
	7.	160/MP/2023	NLCIL	Petition seeking Commission's intervention to allow NLCIL to claim LPS for the period from 1.1.2018 till date of disbursement of LPS on account of delay in payment against Order dated 19.3.2019 in Petition no. 54/MP/2018.
	8.	318/MP/2022	NRSSXXIX	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 and all other enabling provisions in this regard, seeking a direction to NRPC to certify availability factor for the months of January, 2022 and February, 2022 by excluding the outage of the transmission line (from 20.1.2022 to 8.2.2022) from the

			total time of the said transmission line, in accordance with Appendix II-Clause 5(i) of the Central Electricity Regulatory Commission, Tariff Regulations (Procedure for Calculation of Transmission System Availability Factor for a Month).
9.	83/MP/2023	PGCIL	Petition under Sections 17(3) of the Electricity Act, 2003 read with the Regulation 5(1)(b) of Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulation, 2020, read with the directions given in the order dated 30.11.2022 of the Commission in Petition No. 247/MP/2021, seeking approval for providing on Lease/License basis the Land at various substations of Petitioner to its Wholly Owned Subsidiary Company (WOS)-Powergrid Teleservices Limited for undertaking Data Centre activities viz. Trivandrum, Yelahanka, Chennai, Puducherry, Hyderabad, Mapusa, Pune, Padghe, Indore, Bachau, Jhatikara, Kishenpur, Subhashgram, Pandiabili, Silchar.
10.	17/MP/2023	JPL	Petition under Section 79(1)(b), Section 79(1)(f) and Section 79(1)(k) of the Electricity Act, 2003 read with Article 13 and Article 17 of the Power Purchase Agreement dated 7.8.2008 (as amended vide amendment agreements dated 17.9.2008 and 27.5.2022) executed between the Petitioner and Uttar Haryana Bijli Vitran Nigam Limited & Dakshin Haryana Bijli Vitran Nigam Limited; as well as Article 13 and Article 17 of the Power Purchase Agreement dated 20.01.2009 (as amended vide amendment agreement dated 21.10.2010) between the Petitioner and Tata Power Trading Company Limited; inter alia seeking approval of Change in Law event, i.e., enactment of the Integrated Goods and Services Tax Act, 2017, the Central Goods and Services Tax Act, 2017, the State Goods And Services Tax Act, 2017, and the Union Territory Goods and Services Tax Act 2017; and compensation for additional expenses incurred by the Petitioner with respect to operation and maintenance of the Project on account of the same along with carrying cost.
11.	218/MP/2022	CAPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 17 of the PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu for wrongful termination of the PPA by APSPDCL.
12.	105/MP/2023	SPDCL(AP)	Petition under Section 79 of the Electricity Act, 2003 with respect to PPA dated 23.3.2007 between Coastal Andhra Power Limited and Distribution licensees of States of Andhra Pradesh, Telangana, Maharashtra, Karnataka and Tamil Nadu seeking directions to CAPL to pay the balance of Rs. 100 crores (out of 400 crores) in terms of Section 79 of the Electricity Act, 2003 read with Article 3.3.2 of the Power Purchase Agreement dated 23.3.2007 along with interest till actual date of payment; further direct the CAPL to pay the interest on delayed payments with respect to Rs. 300 crores from date of termination of PPA till date of realization of Performance Bank Guarantees.
13.	59/GT/2022	BRBCL	Petition for determination of Nabinagar Thermal Power Project (1000 MW) for the period from 1.4.2019 to 31.3.2024.
14.	236/GT/2021	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station, Stage-I (3x660 MW) for the period from anticipated COD of Unit#1 (1.11.2021) to 31.3.2024.
15.	58/GT/2022	NTPC	Petition for approval of tariff of Darlipali Super Thermal Power Station Stage-I (2x800 MW) for the period from

				COD of Unit-I (i.e. 1.3.2020) to 31.3.2024 based on audited financial accounts as on actual COD of Unit-1.
	16.	399/GT/2020	NTPC	Petition for approval of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.
	17.	439/GT/2020	NTPC	Petition for approval of tariff of National Capital Thermal Power Station Dadri, Stage-I (840 MW) for the period from 1.4.2019 to 31.3.2024
6.12.2023 Wednesday At 2.30 P.M	18.	54/MP/2019	TRN-EPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking various reliefs against Respondents in terms of PPAs dated 25.7.2013 (Part-Heard).
	19.	140/MP/2019	TRN-EPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking various reliefs against Respondent No. 1 in terms of Power Purchase Agreement dated 25.7.2013 (Part-Heard)
8.12.2023 Friday At 10.30 A.M. Misc. Petitions	1.	313/TD/2023	IPL	Petition under Regulation 15 (1) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 for up-gradation of the inter-state trading license from Category V to Category IV.
	2.	244/TL/2023	F-IVTL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission Licence to Fatehgarh IV Transmission Limited.
	3.	246/TL/2023	F-III TL	Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Fatehgarh III Transmission Limited.
	4.	116/MP/2019	KBUNL	Petition under Section 79 (1)(f) of the Electricity Act, 2003 read with CERC Tariff Regulations, 2014 for resolution of disputes regarding payment of capacity charges for the allocated capacity for Muzaffarpur Thermal Power Station (MTPS) Stage – II (390 MW).
	5.	318/MP/2022	NRSSXXIX	Petition under Section 79(1)(c) & Section 79(1)(f) of the Electricity Act, 2003 and all other enabling provisions in this regard, seeking a direction to NRPC to certify availability factor for the months of January, 2022 and February, 2022 by excluding the outage of the transmission line (from 20.1.2022 to 8.2.2022) from the total time of the said transmission line, in accordance with Appendix II-Clause 5(i) of the Central Electricity Regulatory Commission, Tariff Regulations (Procedure for Calculation of Transmission System Availability Factor for a Month).
	6.	360/MP/2022	CEPL	Petition seeking payment of Capacity Charges by the Respondent, in terms of the Declared Capacity, especially in terms of MOP directive dated 28.6.2019 and subsequent clarifications.
	7.	116/MP/2022	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 seeking, <i>inter-alia</i> quashing of the purported invoice dated 14.12.2021 raised by the Respondent No. 1 on the Petitioner and for refund of Rs 59,58,745/- wrongfully and illegally deducted by the Respondents (<i>Part-heard</i>).
	8.	377/MP/2022	BKTL	Petition under Sections 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 23.4.2019, seeking extension of time period for achieving CoD of the Project and compensation on account of occurrence of force

				majeure and change in law events, and other consequential reliefs, and for seeking recovery transmission tariff/ charges from the Respondent No. 1, on bilateral basis, from 4.9.2021 till 3.10.2021, in terms of Regulation 13(12) of the CERC Sharing Regulations, 2020(Part-Heard).
	9.	74/MP/2023	JITPL	Petition under Sections 79 of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law in terms of the definition of "Change in Law" as provided under Article 26, read with Article 21 of the Agreements for Procurement of Power (APPs) executed between the Petitioner and the Respondents, and the supplementary agreements executed between the Petitioner and the Respondents
	10.	75/MP/2023	CEPL	Petition under Section 79 and Section 11(2) of the Electricity Act, 2003 read with Regulation 111-113 of the CERC Conduct of Business Regulations, 1999 seeking recovery of Energy Charges from Respondent No. 1/ TANGEDCO for the power procured in the month of December 2022, in terms of the Directions issued by the Ministry of Power, Government of India.
	11.	164/MP/2023	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chamera-III Power Station.
	12.	166/MP/2023	NHPC	Petition for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Chamera-II Power Station.
	13.	204/MP/2023	MWDPL	Petition under Section 79 of the Electricity Act, 2003 for approval of Change in Law on account of financial/ commercial impact of the Change in Law and increase in the rate of Goods and Services Tax from 5% to 12 % by way of Notification No. 8/2021- Central Tax (Rate) dated 30.9.2021 issued by Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreement executed with Solar Energy Corporation of India Limited.
	14.	209/MP/2017	ADHL	Petition for approval of Transmission Charges, Transmission Losses and other Conditions for use of the 176.5 km long 220 kV Double Circuit Dedicated Transmission Line of the Petitioner (Allain Duhangan Hydro Project Ltd.) from Prini (Generating station of ADHPL) to Nalagarh (sub-station of CTU) (Received by Remand).
13.12.2023 Wednesday At 10.30 A.M. Misc. Petitions	1.	237/MP/2023	DBPL	Petition under Section 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 for recovery of Late Payment Surcharge under the Power Purchase Agreement dated 1.11.2013 (for non-payment as also belated payment of capacity charges) and carrying cost (On admission).
	2.	262/TL/2023	JSWHEL	Application for transmission license in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
	3.	293/TL/2023	RNTL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ramgarh Transmission Limited for implementation of scope of work as detailed in the Petition through the RTM mode.
	4.	334/AT/2023	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Wind Power Projects (Tranche - XII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.

5.	337/AT/2023	SECIL	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of tariff for 600 MW Wind Power Projects (Tranche - XIII) connected to the ISTS
6.	126/MP/2022	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 seeking execution/implementation of Order dated 20.1.2022 read with Corrigendum Order dated 4.2.2022 in Petition No. 594/MP/2020 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH Power Distribution Corporation Limited in relation thereto.
7.	235/MP/2021	BWEPL	Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SEC/C&P/WPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.
8.	203/MP/2023	PSPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 with respect to PPA dated 24.9.2008 between Pragati Power Corporation Limited (PPCL) and Erstwhile Punjab State Electricity Board now known as Punjab State Power Corporation Limited (PSPCL) seeking directions to PSPCL to pay the balance of Principal amount of Rs. 4,50,78,499/- out of total Rs 22,92,58,545/- for the period of April 2020 & May 2020 (during COVID period) in terms of Section 79(1)(f) of the Electricity Act, 2003 read with Article 6.1.6 of the Power Purchase Agreement dated 24.9.2008 and applicable LPSC till the date of realization.
9.	172/MP/2023	DVC	Petition seeking in-principle approval of additional expenditure on account of Renovation and Modernization and up-rating in respect of Units 1 & 3 (2x20 MW) of existing Maithon Hydel Power Station.
10.	302/MP/2022 alongwith I.A.No.49/2023	THDC	Petition for (i) approval of Change in Law and (ii) seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of water tax as a result of operation of the Uttarakhand Water Tax on Electricity Generation Act, 2012 in terms Power Purchase Agreements entered by THDC India Limited in relation to Tehri Hydro Electric Power Project (1000 MW) and Koteshwar HEP (400 MW) with different beneficiaries read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Order dated 12.7.2022 passed in Special Appeal No. 149 of 2021 by Hon'ble High Court of Uttarakhand 1999 (Interlocutory application seeking stay the supplementary invoices dated 1.5.2023 and 7.6.2023 amounting to Rs. 1,38,17,817/- & 56,79,947/- as issued by the Petitioner THDC.
11.	67/MP/2021	SVVPL	Petition for seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.
12.	262/MP/2022	RSEPKL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement dated 30.3.2021 executed by the Petitioner and NTPC Limited, seeking relief on account of Changes in Law increasing the rate of Goods and Services Tax and imposing Basic Customs Duty.

	13.	366/MP/2022	BRPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage –II situated at Dadri.
	14.	367/MP/2022	BYPL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 seeking adjudication of dispute with NTPC Limited in respect of its National Thermal Power Plant Stage –II situated at Dadri.
	15.	223/MP/2023 along with IA No. 53/2023	TWEPL	Petition under Sections 79 (1)(f) and 79(1)l of the Electricity Act, 2003, read with Regulation 8 and Regulation 26 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 and Detailed Procedure framed thereunder and approved by this Commission, in relation to arbitrary, unlawful and mala fide acts on part of Respondent No.1 SLDC in refusing to process Petitioner’s Application for Standing Clearance for grant of Short Term Open Access (STOA) for August 2023 and grant the same within timelines stipulated in the Detailed Procedure.
	16.	286/MP/2023	APMPL	Petition under Section 79 of the Electricity Act, 2003 read with appropriate provisions of applicable law inter-alia seeking extension of time to comply with the directions of the Respondent No. 2 to install the required reactive power compensation device for the Petitioner’s 300 MW solar power project situated at Village: Sonanda, Shekhasar, Bandhari, and Kesarpura, Tehsil Bap, District Jodhpur, Rajasthan (On maintainability).
	17.	339/MP/2022	TREPL	Petition under Section 79(1) (b) and (f) of the Electricity Act, 2003 read with Article 16.3.1 of the Power Purchase Agreement dated 29.10.2021 executed between the Petitioner and Solar Energy Corporation of India, inter alia seeking extension in the timelines for achieving Conditions Subsequent and Scheduled Commissioning Date of the 190 MW wind power project being set up by the Petitioner in Karnataka.
13.12.2023 Wednesday At 2.30 P.M.				
	18.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
	19.	227/MP/2022 alongwith I.A.No.55/2022	ReNewAP2	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power private Limited and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto (<i>Interlocutory application for interim reliefs</i>).
15.12.2023 Friday At 10.30 A.M.	1.	230/MP/2023	SBSR-11	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 20.08.2019 for the development of 300 MW (reduced to 150 MW) ISTS connected Solar power project entered

Transmission Tariff Petitions				between Adani Solar Energy Jaisalmer Two Private Limited (formerly known as SBSR Power Cleantech Eleven Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events (<i>On admission</i>) .
	2.	236/MP/2023	AWEMP1PL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreement dated 16.12.2019 for supply of 324.4 MW wind energy-based power entered between Adani Wind Energy MP One Pvt. Ltd. and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost (<i>On admission</i>).
	3.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.03.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	4.	338/AT/2023	JITPL	Petition under Section 63 read with Section 79 of the Electricity Act, 2003 for adoption of tariff of thermal generating stations selected through competitive bidding process conducted by PFC Consulting Ltd. under Ministry of Power's Guidelines for procurement of power on Finance, Own and Operate basis issued under Para B(v) of the SHAKTI Policy, 2017
	5.	I.A.No.91/2023 in Petition No. 242/TT/2021	PGCIL	Interlocutory application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) (<i>On admission</i>) .
	6.	I.A.No.92/2023 in Petition No. 173/TT/2021	PGCIL	Interlocutory application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) (<i>On admission</i>) .
	7.	25/MP/2022	A.P. Transco	Petition seeking issuance of appropriate directions to the Respondent to include the Yearly Transmission Charges as determined by APERC vide order dated 7.7.2021 in the PoC Transmission Charges for the Billing Period of FY 2015-16, 2016-17 and 2020-2021, as per the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010.
	8.	330/TT/2022	TCTL	Petition for determination of tariff of the Intra-State Transmission Lines of the TSTRANSCO-owned transmission lines/system certified by the SRPC as non-ISTS lines carrying more than 50% Inter-State power, for inclusion in POC Transmission charges for the FY 2016-17, FY 2018-19 and FY 2020-21
	9.	180/TT/2021	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-I: LILO of 400kV S/C Lonikhand (MSETCL) - Kalwa (MSETCL) Line at Navi-Mumbai alongwith 400/220 KV Navi Mumbai (GIS Substation) at Navi Mumbai under Western Region System Strengthening Scheme V
	10.	7/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset A :- 2 Nos 400kV Line Bays at 400 kV Mapusa S/s (For termination of Xeldem Mapusa 400kV D/c (Quad) Line, (Line under TBCB)). Asset B :- 1x80MVAR, 420kV fixed line reactor along with 500 Ohms NGR and its auxiliaries at Narendra (New) (Kudgi GIS) S/s. [for Narendra (New) Xeldem 400kV Quad line formed

				after LILO of one circuit of Narendra (Existing) Narendra (New) 400kV D/c quad line at Xeldem] under POWERGRID works Associated with Additional 400KV feed to Goa.
	11.	9/TT/2023	PGCIL	Petition for determination of Transmission Tariff from DOCOs to 31-03-2024 for Transmission Assets under "Eastern Region Strengthening Scheme XX (ERSS - XX)" in Eastern Region.
	12.	209/TT/2023	PGCIL	Petition for truing up of Transmission tariff for 2014-19 tariff block and determination of Transmission tariff for 2019-24 tariff block for Assets under "Transmission System for Phase-I Generation Projects in Jharkhand & West Bengal-Part-A2".
	13.	276/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 400 kV Kahalgaon Transmission System in Eastern Region.
	14.	275/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Asset-1: Replacement of 1*315 MVA, 400/220 kV ICT by 1*500 MVA, 400/220 kV ICT at Ludhiana (PG) Sub-station.
	15.	289/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Eastern Region Strengthening Scheme - XXIV in Eastern Region.
	16.	321/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31. 3.2024 for Asset-1: 1x500 MVA, 400/220 kV ICT augmentation along with associated bays at Shujalpur (PG) Sub-station.
	17.	325/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Scheme to control fault level control at Wardha substation in Western Region.
	18.	328/TT/2023	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Transmission Assets under Establishment of 220/66kV, 2x160MVA GIS S/s at UT Chandigarh along with 220kV D/c line from Chandigarh GIS to 400/220kV Panchkula (PG) Sub-station.
	19.	7/TT/2018	PGCIL	Petition for determination of transmission tariff for LILO of VindhyaChalJabalpur 400 kV 2nd D/C line (Ckt 3 & 4) along with associated bays and equipments at 400/220 kV Rewa Pooling Station from COD to 31.3.2019 under transmission system for Ultra Mega Solar Park (750 MW) in Rewa district, Madhya Pradesh in Western Region.
18.12.2023 Monday At 10.30 A.M. Misc. Petitions	1.	167/MP/2023	TUL	Petition under Section 79(1)(f) of Electricity Act, 2003 read with Hydro Power Purchase Agreement dated 17.5.2021; Supplementary Agreement dated 8.10.2021 between the Petitioner and the Respondents.
	2.	267/MP/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b), 79(1)(c) and 79(1)(f) read with Article 18.1 of the Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Sikkim Urja Limited seeking direction to Sikkim Urja Limited to pay compensation/ consequential losses and damages on account of non-supply of power from May 2022 till date (On admission) .
	3.	258/MP/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Sikkim Urja Limited seeking setting aside of the letter dated 26.04.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement illegally terminating the agreement(On admission).
	4.	53/MP/2023	UPPCL	Petition under Section 79 of Electricity Act, 2003, including Sections 79(1)(b) and 79(1)(f) read with the

			provisions of Power Purchase Agreement dated 17.05.2021 executed between the Petitioners and the Respondent No. 1, Teesta Urja Limited seeking setting aside of the letter dated 30.01.2023 issued by Respondent No. 1 purportedly under Clause 19.2 of the Power Purchase Agreement conveying its intention to terminate the aforesaid agreement and its consequential actions thereof.
5.	68/MP/2023 alongwith I.A.No.18/2023	SEI Sunshine	Petition under Sections 79 of the Electricity Act, 2003, seeking for quashing/ setting aside of the invoice dated 27.4.2022 issued by the Central Transmission Utility of India Limited (CTUIL), and the consequent email dated 21.1.2023 & letter dated 17.2.2023 issued by the Grid Controller of India Limited (Interlocutory application for interim reliefs).
6.	247/MP/2023	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 seeking directions for payment of compensation towards allowed Change in Law events (in terms of supplementary invoices raised by GMR Warora Energy Limited) and execution/implementation of Orders of the Commission in terms of Judgment dated 3.3.2023 passed in Civil Appeal No. 684 of 2021 and Judgment dated 20.4.2023 passed in Civil Appeal No. 11095 of 2018 & Batch, and order dated 3.7.2023 and 12.7.2023 in MA No. 1325 of 2023 in Civil Appeal No. 39 of 2021 and Order dated 14.07.2023 in MA No. 1479 of 2023 in Civil Appeal No. 39 of 2021 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against DNH.
7.	210/MP/2023	EPTA	Petition seeking appropriate orders and directions concerning Section 63 transmission licensees to address issues relating to recovery of tariff, including the likely under-recovery of tariff, where the scheduled commercial operation date of transmission projects has been extended by the competent authority on account of uncontrollable events.
8.	192/MP/2023	BALCO	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a pre-condition for continuing its connectivity, then the same be permitted alongwith T-GNARE.
9.	201/MP/2023	NHPC	Petition under Regulation-44 (6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of generating station during the FY 2021-22 in respect of Nimoo Bazgo Power Station.
10.	147/MP/2021	BALCO	Petition seeking payment of the outstanding amount on account of illegal deductions made by TANGEDCO from the Monthly Bills raised by the Petitioner herein; and for quashing the impugned letters dated 19.1.2021, 4.2.2021 and 3.3.2021.
11.	182/MP/2022	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for the adjudication of disputes between the Petitioner – Jhabua Power Limited and the Respondents – PTC India Ltd & West Bengal State Electricity Distribution Company Limited.
12.	151/MP/2021	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the Central Electricity Regulatory Commission (Grant of Connectivity, long Term, Medium Term Open Access in Intra-State and related matters) Regulations, 2009.

	13.	87/MP/2022	FBTL	Petition seeking declaration, extension of time period for achieving CoD of the Project and compensation on account of occurrence of force majeure and change in law events, and other consequential reliefs.
	14.	109/MP/2023	ASEJOPL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 12.2 of the Power Purchase Agreements dated 31.12.2019 for the development of 450 MW ISTS connected Wind-Solar Hybrid power project, entered between Adani Solar Energy Jaisalmer One Private Limited (formerly known as SBE Renewables Ten Projects Private Limited) and Solar Energy Corporation of India Ltd. seeking Change in Law compensation along with Carrying Cost.
	15.	345/MP/2022	AHEJ(1)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 and Article 16.3.1 of the Power Purchase Agreements dated 28.11.2019 for the development of 390 MW (2 X 195 MW) ISTS connected Wind-Solar Hybrid power project(s), entered between Adani Hybrid Energy Jaisalmer One Limited (earlier known as Adani Green Energy Eighteen Limited, an SPV of Mahoba Solar (UP) Private Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law events.
	16.	432/MP/2019	SPL	Petition under Section 79 of the Electricity Act, 2003 read with the statutory framework governing procurement of power through competitive bidding and Power Purchase Agreement dated 7.8.2007 seeking compensation on account of increased cost incurred by Sasan Power Limited consequent to default of the Procurers (<i>Part Heard</i>) ' <i>(hearing on maintainability)</i> '
	17.	94/MP/2023	MPPL	Petition under Section 79 (1) (f) read with Section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondents as per Banking Agreements executed between the Petitioner and the Respondents and seeking revocation of the inter-State trading license granted to respondent No.1.
	18.	277/MP/2022	HPPC	Petition under Section 79(1)(f) read with Section 19 of the Electricity Act, 2003 read with Regulations 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 seeking recovery of penalty for less return of power by the Respondent as per the Banking Agreement dated 29.3.2022 and seeking revocation of the interstate trading licence granted to Svaryu Energy Limited (formerly Refex Energy Limited).
	19.	278/MP/2022	HPPC	Petition Seeking recovery of penalty for less return of power by the respondent as per Banking agreement Dated 17.3.2022 and seeking Revocation of the Inter-State Trading License Granted to Arunachal Pradesh Power Corp. Pvt. Ltd.
	20.	282/MP/2022	HPPC	Petition under Section 79 (1)(f) read with section 19 of the Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) regulations, 2020 seeking recovery of penalty for less return of power by the respondent as per banking agreement dated 05.04.2022 and seeking revocation of the inter-state trading license granted to Kreate Energy (I) Pvt. Ltd. (Formerly Mittal Processors Pvt. Ltd.).

	21.	265/MP/2022 along with I.A. 63/2023	APPCPL	Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 for adjudication of disputes (Interlocutory application for seeking additional prayers).
	22.	61/MP/2022	PGCIL	Petition in regard to the non-inclusion/ decapitalisation of assets which are not in use in the course of technical up-gradations or modification of the Transmission Systems.
	23.	205/MP/2023	TPCL	Petition inter alia seeking appropriate directions against Gujarat Urja Vikas Nigam Limited (“GUVNL”) and Ajmer Vidyut Vitaran Nigam Limited, Jaipur Vidyut Vitaran Limited & Jodhpur Vidyut Vitaran Limited (“Rajasthan Discoms/RUVNL”) towards the wrongful and unsustainable demand towards Contract Year Penalty for Availability below 75% (“DC Penalty”) for the Contract Year 2022-23.
	24.	291/MP/2023 alongwith I.A. No. 75/2023	SE1PL	Petition under Section 79 of the Electricity Act, 2003, invoking the general regulatory and adjudicatory jurisdiction of this Hon’ble Commission along with Regulation(s) 41, 42 and 44 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022
	25.	292/MP/2023 alongwith I.A.No.74/2023	SE1PL	Petition under Section 79 of the Electricity Act read With applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state Transmission System) Regulations, 2022 along with Regulation 111- 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, seeking relief(s) against Central Transmission Utility of India Limited in connection with the 300 MW Connectivity at koppal district in state of Karnataka, granted to the Petitioner herein.
20.12.2023 Wednesday At 10.30 A.M. Transmission Tariff Petitions	1.	264/MP/2023	TRNEPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming for compensation due to levy of charges of transportation of fly ash as per the terms of Power Purchase Agreement dated 25.07.2013 executed between the Petitioner and the PTC India Limited [hereinafter referred to as [PTC PPA] and as per the terms of the back to back Power Purchase Agreement executed by PTC India Limited with Uttar Pradesh Power Corporation Limited (UPPCL) on behalf of Paschimanchal Vidyut Vitran Nigam Limited (PVVNL), Purvanchal Vidyut Vitran Nigam Limited (PVVNL), Madhyanchal Vidyut Vitran Nigam Limited (MNVNL), Dakshinanchal Vidyut Vitran Nigam Limited (DVVNL) [hereinafter referred to as the UPPCL PPA/Procurer(s) PPA] dated 25.07.2013 read with paras 155 and 156 of the order dated 12.06.2019 in Petition No. 118/MP/2018 (On admission).
	2.	383/MP/2023	IEX	Petition under Section 66 of the Electricity Act 2003 read with Regulation 25 of the CERC (Power Market) Regulations, 2021 for approval of revised Business Rules for extension of the TAM and G-TAM Contracts upto 11 months and alignment with the provisions of GNA Regulations 2022, IEGC Regulations 2023, and Amendment to Sharing of ISTS Charges and Losses Regulations 2023(On admission) .
	3.	384/MP/2023	HPX	Petition under Section 66 of The Electricity Act, 2003 read with the Regulation 25 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 for approval of amendment in duration of Long Duration Contracts (Daily, Weekly, Monthly and Any Day Single Sided) and introduction of Quarterly Contracts in Term Ahead Market and Green Term Ahead Market

			Contracts from the present duration of 3 months to 11 months (On admission) .
4.	249/MP/2023	NLDC	Petition under Regulation 24 and 25 of the Central Electricity Regulatory Commission (Ancillary Service) Regulations, 2022 seeking directions for advance procurement and despatch of 150 MW/ 300 MWh Battery Energy Storage Systems out of 500 MW /1000 MWh (2-hour storage) standalone ISTS connected BESS Pilot Project at 400/220 kV Fatehgarh-III (Rajasthan) substation of Northern Region.
5.	271/MP/2023	GTTPPL	Petition under Sections 17(3) & 17(4) of the Electricity Act, 2003 seeking approval for creation of security interest over Petitioner No. 1's assets, in favour of Petitioner No. 2 (including its assignees, transferees, novates) in respect of Petitioner No. 1's transmission project
6.	114/MP/2023 alongwith Nos. 28/2023 & 51/2023	SIPL	Petition under Section 79 (1)(c) and (f) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for setting aside the letter dated 23.3.2023 issued by the Central Transmission Utility of India Limited (Part-heard)
7.	I.A.No.88/2023 in Petition No. 313/TT/2020	PGCIL	Interlocutory application on behalf of the Petitioner under Regulation 103-A and Regulation 114 of CERC (Conduct of Business) Regulations, 1999, seeking clarification/ correction in tariff order dated 31.1.2021 in Petition No. 313/TT/2020 (On admission).
8.	3/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: 2 no. 400kV 80 MVA line reactors of 400kV Wardha-Aurangabad D/C line (upgradable to 1200kV S/C) charged as bus reactors at Wardha Substation and Asset-2: Wardha-Aurangabad 400kV D/C (quad) line with provision to upgrade the line to 1200kV at a later date under Transmission System associated with Mundra Ultra Mega Power Project
9.	5/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for Transmission Asset-1: 02 nos of 220 kV bays at Alipurduar Substation AND Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for determination of Transmission Tariff from 31.03.2019/DOCO to 31-03-2024 for Transmission Asset-2: 2800kV 3000MW HVDC POLE-III and LILO of Bishwanath Chariali Agra HVDC line
10.	34/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: (i). Installation of 420 kV fault limiting bus series reactors at Thiruvalem S/s between Bus Section-A and bus Section-B & Bus Section-B and bus Section-C along with 4 nos. 400 kV bays for 2 nos. series bus reactors + 1 no tie bay (Note: Any substation element viz. ICTs, bus reactors, switchable line reactors, etc. requires one main bay and a tie bay for their operation. In case of each series reactor, 2 main breakers and 2 tie breakers are required for their reliable operation. Therefore, 4 nos. of bays has been considered as main bays (2 main bays per bus series reactor) in the current scheme). (ii). Opening of the one of the bus (other than on which fault limiting bus series reactors are being installed) between the above-mentioned bus sections through suitable arrangement. (iii). Bypass of Kolar-Thiruvalem and Thiruvalem-Sriperumbudur 400 kV S/c line to form Kolar-Sriperumbudur 400 kV S/c direct line under Transmission

				system for controlling high Short Circuit Current level at 400kV Thiruvallur S/s in Southern Region.
11.	35/TT/2023	PGCIL		Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets (02 nos) under Fibre Optic communication system under Expansion of Wideband Communication Network scheme in Eastern Region
12.	36/TT/2023	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset under POWERGRID works associated with Eastern Region Strengthening Scheme XVIII? in Eastern Region.
13.	45/TT/2023	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Assets: 400kV D/C (quad) Alipurduar-Jigmeling Transmission line (Indian Portion) and 02 nos 400kV line bays at Alipurduar Sub-station under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan.
14.	55/TT/2023	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Navsari (PG) Bhestan 220 kV D/C line (with minimum capacity of 400MVA per circuit), Asset-2: Conversion of 80 MVAR fixed line reactor at Boisar end of Aurangabad- Boisar 400 kV D/c line to switchable line reactors along with NGR bypass arrangement and under Western Region System Strengthening Scheme WRSS XXII.
15.	63/TT/2023	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2024 for 2 nos. of 400kV line bays at Banaskantha (PG) for termination of LILO of second circuit of Zerda Ranchodpura 400 kV D/c line at Banaskantha (PG) PS under Western Region System Strengthening Scheme – XIX.
16.	67/TT/2023	PGCIL		Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Asset-1: 1 no. of 230 kV line Bay at Tuticorin-II GIS PS under implementation of 1 no. of 230 kV Bay at Tuticorin-II GIS PS in Southern Region.
17.	73/TT/2023	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset 1- 09 Nos. of Central Sector Communication Links, Asset 2- 01 Nos. of Central Sector Communication Links ,Asset 3 -09 Nos. of State Sector Communication Links,) Asset 4- 03 Nos. of State Sector Communication Links, Asset 5 -02 Nos. of State Sector Communication Links and Asset 6 -05 Nos. of State Sector Communication Links under Project-Establishment of Fiber Optic Communication system under wide band Communication expansion plan in North Eastern region.
18.	323/TT/2023	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset 1- OPGW link for Betul - Khandwa under Central Sector, Asset 2: OPGW link (125km) for Mauda-Wardha under Central Sector, Asset 3: 6 no. OPGW link (92.66km) under State Sector, Asset 4A: 3 no. OPGW link (656.926km) under Central Sector, Asset 4B: OPGW link for Korba-Birsinghpur under Central Sector, Asset 5A: OPGW link (15.462km) for 400kV Xeldom-Madgaon under State sector , Asset 5B: OPGW link for 400kV Vapi Magarwada under Central Sector and Asset 6: 9 no. of OPGW link under State Sector- OPGW link (169km) for) associated Establishment of Fibre Optic Communication System in Western Region under Master Communication Plan.

19.	326/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets under Reliable Communication Scheme under Central Sector for Southern Region.
20.	327/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset-I: 2 Nos. 400kV GIS line bays at Koteshwar S/s under Line bays associated with Northern region System Strengthening Scheme-XXXVI.
21.	329/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset I- 02 Nos of 132 kV GIS line bays at Nirjuli S/s for termination of LILO of one circuit of Pare HEP – North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TCB) under Project – "North Eastern Region Strengthening Scheme-IX".
22.	330/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Three No. of Assets under System Strengthening Scheme in Northern Region XXXVII (NRSS-XXXVII).
23.	4/TT/2023	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-3-2024 for Transmission Assets under "POWERGRID works associated with immediate evacuation for North Karanpura (3x660 MW) generation project of NTPC" in Eastern Region.
24.	132/TT/2023	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-3-2024 for Asset-I: Combined Asset of (1) LILO of one circuit of Bamnauli- Jattikalan 400 kV D/C line along with associated bays at Dwarka-I substation, (2) 400/200 kV, 500 MVA ICT-I, II & III along with associated bays at Dwarka-I substation, (3) 400 kV, 125 MVAR bus reactor along with associated bay at Dwarka-I substation; Asset-II: 400/200kV, 500 MVA ICT-IV along with associated bays at Dwarka-I substation; Asset-III: LILO of circuit-2 of 400 kV D/C Bawana-Mandola line at Maharani Bagh substation along with associated bays; Asset-IV: LILO of circuit-1 of 400 kV D/C Bawana-Mandola line at Maharani Bagh substation along with associated bays ; Asset-V: By passing of LILO of one circuit of 400 kV Dadri–Ballabgarh D/C line at Maharani Bagh (existing) (to be used during emergency) under "Creation of 400/220 kV Substations in NCT of Delhi during 12th plan period (Part-A)".
25.	33/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: 1x500 MVA, 400/220 kV ICT (3rd) along with the associated bays and 2 no 220 KV Bus sectionalizer bay (Hybrid/MTS) at Indore (POWERGRID) substation, Asset-2: 1 no. 220 kV Hybrid/MTS Line Bay at Indore S/S under Connectivity and LTA for 325 MW Wind Project of M/S SBESS Services Projects Private Limited in Western Region.
26.	15/TT/2023	PGCIL	Petition under Regulation 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31-3-2024 for Transmission Assets Asset 1: Bypassing of 400 kV D/C Farakka - Kahalgaon (Ckt-3 & Ckt-4) and 400 kV S/C Farakka - Durgapur (Ckt-1 & Ckt-2) existing Transmission Line from NTPC, Farakka so as to form 400 kV D/C Kahalgaon - Durgapur along with upgraded bays at Durgapur SS and Kahalgaon SS (DOCO:02.01.2022), Asset 2: 01 no. 500 MVA, 400/220 kV Transformer (4th ICT) along with 01 no. 400 kV ICT bay (AIS) & 01 No. 220 kV ICT bay (GIS) along with 220 kV Cable from ICT to GIS bay at Muzaffarpur (POWERGRID) 400/220 kV sub-station (DOCO:8.4.2022) and Asset 3: LILO of both Circuits of Kishanganj (POWERGRID) -Darbhanga (DMTCL) 400 kV

				D/C (Quad) Line at Saharsa New (POWERGRID) sub-station along with associated 04 nos 400kV Line Bays at Saharsa New (POWERGRID) sub-station (DOCO:28.4.2022) under "Eastern Region Strengthening Scheme-XXIII" in Eastern Region.
	27.	52/TT/2023	PGCIL	Petition under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for determination of Transmission Tariff from DOCO to 31-03-2024 for Assets under "Northern Region System Strengthening-XL(NRSS-XL)"
	28.	191/TT/2023	PGCIL	Petition under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from DOCO to 31.3.2024 for Asset -1:- Extension of 400kV Bachau substation with line reactor along with associated line bays and Asset -2:- Essar Gujarat TPS-Bachau 400 kV D/C (triple) line under "Transmission System for connectivity of Essar Power Gujarat Limited" in Western Region".

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
15.12.2023